
**MANJA @ MANJUNATHA S/O LATE BABU Vs THE STATE OF
KARNATAKA BY YELAWALA POLICE STATION**

9658 of 2016

Court: KARNATAKA HIGH COURT

Date of Decision: Jan. 17, 2017

Acts Referred:

[Indian Penal Code, 1860](#), [Section 120B](#), [Section 302](#), [Section 201](#), [Section 412](#), [Section 395](#),
[Section 396](#) - Pu

Hon'ble Judges: Rathnakala

Bench: SINGLE BENCH

Advocate: B.LETHIF, K.NAGESHWARAPPA

Final Decision: Allowed

Judgement

1. The respondent/Police submitted charge sheet against the petitioner (accused No.1) and 14 others in respect of the offences under Sections

302, 395, 396, 412, 120B and 201 of IPC, in their Crime No.6/2013 dt.5.1.2013.

2. The allegation is, the accused persons formed unlawful assembly with the common object of committing dacoity at the house of the parents of

the complainant, stabbed them and fled away with the cash and gold ornaments. The stolen gold articles are seized from the possession of accused

No.13. Overt act is alleged against this petitioner and accused No.7 in stabbing Kamakshamma and accused Nos.2 and 3 in stabbing

Kamakshamma"s husband Venkatesh. This petitioner was apprehended in another case in Crime No.17/2013 of the very same respondent/Police

and on his disclosure, this case was probed. The weapon allegedly used by this petitioner was seized from his personal possession while he was

arrested.

3. The accused Nos.5, 6 and 8 to 11 are enlarged on bail. The investigation since complete, there is no impediment to allow the petition.

The petition is allowed.

Petitioner is enlarged on bail in Crime No.6/2013 of the respondent-Police, subject to following conditions:

(i) He shall execute a self-bond for a sum of Rs.2,00,000/- with two local sureties for the likesum to the satisfaction of the concerned Court.

The sureties shall produce original title deeds pertaining to their immovable property and also their original identity card/Adhaar Card for perusal of

the Court.

The sureties shall not have the previous history of offering surety to the accused persons in any criminal case.

(ii) He shall mark his attendance before the respondent/Police on every Tuesday during office hours for another three months. After completion of

three months, he shall mark his attendance on alternate Tuesdays till conclusion of the trial;

(iii) He shall not indulge in criminal activities;

(iv) He shall maintain himself as a law abiding citizen and

(v) He shall not prevail upon the prosecution witnesses.